

1	2	3	4	5	6	7
19.	Uttar Pradesh	8	1	0	14.74	4.07
20.	Uttarakhand	1	0	0	0	0
21.	West Bengal	8	3	0	23.15	6.9
TOTAL:		77	5	0	64.05	10.97

Civil Service Reform

2081. SHRI JAI PRAKASH NARAYAN SINGH:

SHRI SALIM ANSARI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government has failed to bring meaningful Civil Service Reforms which would help insulate bureaucracy from political leadership, and if so, the details and reasons thereof; and

(b) whether Government is contemplating to introduce Civil Services Performance Standard and Accountability Bill for good governance, and if so, the details and status of the proposed legislation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONAL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Sir. The 2nd Administrative Reforms Commission in its 10th Report titled 'Refurbishing Personnel Administrative — Scaling New Heights', has *inter-alia*, recommended for drafting of a new Civil Services Bill. This Report is under discussion.

(b) It has been decided that the recommendation of the 2nd Administrative Reforms Commission need to be taken forward for full implementation first for promoting good governance, before considering a proposal for the above mentioned Bill.

Appointment of judicial members to CIC

2082. SHRI N. K. SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether measures have been undertaken by Government to implement the order of the Supreme Court directing the appointment of judicial members to the Central Information Commission (CIC); and

(b) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONAL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The